

**HIGH COURT OF SIKKIM
GANGTOK**

No. 03 /Estt./HCS

Dated: 17/04/2017

NOTIFICATION

In supersession of Notification No. 6/HCS dated 23.05.2006, Hon'ble the Chief Justice is pleased to designate Registrar of this High Court as the Appellate Authority under Section 19 (1) of the Right to Information Act, 2005.

By Order.

Sd/-
(N.G. Sherpa)
REGISTRAR GENERAL

Memo No. 456-60 /Estt./HCS

Dated Gangtok, the 17 April, 2017

Copy to:-

1. The Registrar, High Court of Sikkim, Gangtok.
2. The Joint Registrar-cum-Reader, High Court of Sikkim, Gangtok.
3. The Joint Registrar-cum-Sr. J.W./PPS to Hon'ble Chief Justice.
4. The Principal Private Secretary to Hon'ble Judge,
5. The Special Secretary, Home Department (Confdl.), Government of Sikkim, Gangtok for publication in the Government Gazette.
6. File and
7. Guard File



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13.4.17

ASSISTANT REGISTRAR (ESTT)

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Dispatch Section